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title: Papers laid on the Table of the House by Ministers/members.

HON. SPEAKER: The House shall now take up papers to be laid on the Table.

**विदेश मंत्री (श्रीमती सुषमा स्वराज) :** माननीय अध्यक्ष महोदया, मैं निम्नलिखित पत्रों की एक-एक प्रति (हिन्दी तथा अंग्रेजी संस्करण) सभा पटल पर रखती हूँ:-

(1) विदेश मंत्रालय की वर्ष 2016-2017 की अनुदानों की विस्तृत मांगें।

[Placed in Library, See No. LT 4210/16/16]

(2) विदेश मंत्रालय का वर्ष 2016-2017 का पश्चिमी बजट।

[Placed in Library, See No. LT 4211/16/16]

**THE MINISTER OF LAW AND JUSTICE (SHRI D.V. SADANANDA GOWDA):** I rise to lay on the Table:-

(1) (i) A copy of the Annual Report (Hindi and English versions) of the National Judicial Academy, India, Bhopal, for the year 2013-2014, alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Judicial Academy, India, Bhopal, for the year 2013-2014.

(2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

[Placed in Library, See No. LT 4212/16/16]

(3) A copy of the Report of the Law Commission of India No. 257 – Reforms in Guardianship and Custody Laws in India– May, 2015 (Hindi and English versions).

[Placed in Library, See No. LT 4213/16/16]

**THE MINISTER OF RURAL DEVELOPMENT, MINISTER OF PANCHAYATI RAJ AND MINISTER OF DRINKING WATER AND SANITATION (SHRI CHAUDHARY BIRENDER SINGH):** I rise to lay on the Table a copy each of the following papers (Hindi and English versions):-

(1) Detailed Demands for Grants of the Ministry of Panchayati Raj for the year 2016-2017.

[Placed in Library, See No. LT 4214/16/16]

(2) Outcome Budget of the Department of Land Resources, Ministry of Rural Development for the year 2016-2017.

[Placed in Library, See No. LT 4215/16/16]

**वस्त्र मंत्रालय के राज्य मंत्री (श्री संतोष कुमार गंगवार):** माननीय अध्यक्ष महोदया, मैं निम्नलिखित पत्र सभा पटल पर रखता हूँ :-

(1) (एक) इंडियन सिल्क एक्सपोर्ट प्रमोशन काउंसिल, मुंबई के वर्ष 2014-15 के वार्षिक प्रतिवेदन की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण) तथा लेखापरीक्षित लेखे।

(दो) इंडियन सिल्क एक्सपोर्ट प्रमोशन काउंसिल, मुंबई के वर्ष 2014-15 के कार्यक्रम की सरकार द्वारा समीक्षा की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण)

(2) उपर्युक्त (1) में उल्लिखित पत्रों को सभा पटल पर रखने में हुए विलम्ब के कारण दर्शाने वाला विवरण (हिन्दी तथा अंग्रेजी संस्करण)।

[Placed in Library, See No. LT 4216/16/16]

(3) राष्ट्रीय जूट बोर्ड अधिनियम, 2008 की धारा 3 की उपधारा 4 के अंतर्गत जारी अधिसूचना संख्या का.आ.35(अ) जो 6 जनवरी, 2016 के भारत के राजपत्र में प्रकाशित हुई थी, तथा जिसके द्वारा अधिसूचना की तारीख से दो वर्ष की अवधि के लिए राष्ट्रीय जूट बोर्ड में सदस्य के रूप में कार्य करने के लिए, उसमें उल्लिखित व्यक्तियों को नामनिर्दिष्ट किया गया है, की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण)।

[Placed in Library, See No. LT 4217/16/16]

(4) केन्द्रीय रेशम बोर्ड अधिनियम, 1948 की धारा 13 की उपधारा (3) के अंतर्गत निम्नलिखित अधिसूचनाओं की एक-एक प्रति (हिन्दी तथा अंग्रेजी संस्करण) --

(एक) का.आ.2335(अ) जो 21 दिसम्बर, 2015 के भारत के राजपत्र में प्रकाशित हुआ था तथा जिसके द्वारा 22 सितम्बर, 2010 की अधिसूचना संख्या का.आ. 2333(अ) में कतिपय संशोधन किए गए हैं।

(दो) का.आ.2336(अ) जो 21 दिसम्बर, 2015 के भारत के राजपत्र में प्रकाशित हुआ था तथा जिसके द्वारा उसमें उल्लिखित विशिष्ट राज्य में विनिर्मित किए जाने वाले, उसमें उल्लिखित रेशम कीट बीज और कोया बीजों के प्रकार या किस्मों को अधिसूचित किया गया है।

THE MINISTER OF STATE OF THE MINISTRY OF POWER, MINISTER OF STATE OF THE MINISTRY OF COAL AND MINISTER OF STATE OF THE MINISTRY OF NEW AND RENEWABLE ENERGY (SHRI PIYUSH GOYAL): I rise to lay on the Table:-

(1) A copy each of the following papers (Hindi and English versions) under sub-section (1) of Section 619A of the Companies Act, 1956:-

(i) Review by the Government of the working of the Singareni Collieries Company Limited, Khamman, for the year 2014-2015.

(ii) Annual Report of the Singareni Collieries Company Limited, Khamman, for the year 2014-2015, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

[Placed in Library, See No. LT 4219/16/16]

(2) A copy each of the following Notifications (Hindi and English versions) under Section 179 of the Electricity Act, 2003:-

(i) The Central Electricity Regulatory Commission (Recruitment, Control and Service Conditions of Staff) (Second Amendment) Regulations, 2015 published in Notification No. L-2/2(2)/2011-Estt./CERC in Gazette of India dated 4th December, 2015.

(ii) The Central Electricity Regulatory Commission (Indoor/outdoor Medical Facilities) (First Amendment) Regulations, 2015 published in Notification No. L-2/1/2009-CERC in Gazette of India dated 4th December, 2015.

[Placed in Library, See No. LT 4220/16/16]

(3) A copy each of the following papers (Hindi and English versions):-

(i) Detailed Demands for Grants of the Ministry of Power for the year 2016-2017.

[Placed in Library, See No. LT 4221/16/16]

(ii) Detailed Demands for Grants of the Ministry of New and Renewable Energy for the year 2016-2017.

[Placed in Library, See No. LT 4222/16/16]

THE MINISTER OF STATE OF THE MINISTRY OF CULTURE, MINISTER OF STATE OF THE MINISTRY OF TOURISM AND MINISTER OF STATE IN THE MINISTRY OF CIVIL AVIATION (DR. MAHESH SHARMA): I rise to lay on the Table:-

(1) A copy of the Airports Economic Regulatory Authority of India (Transaction of Business) Regulations, 2012 (Hindi and English versions) published in Notification No. AERA/35014/TOB/2009 in Gazette of India dated 31st December, 2013 under Section 53 of the Airports Economic Regulatory Authority of India Act, 2008.

(2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

[Placed in Library, See No. LT 4223/16/16]

(3) A copy each of the following Notifications (Hindi and English versions) under Section 14A of the Aircraft Act, 1934:-

(i) The Aircraft (Fourth Amendment) Rules, 2015 published in Notification No. G.S.R. 909(E) in Gazette of India dated 30th November, 2015.

(ii) The Aircraft (Investigation of Accidents and Incidents) Amendment Rules, 2015 published in Notification No. G.S.R. 808(E) in Gazette of India dated 27th October, 2015.

(4) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at item No. (ii) of (3) above.

[Placed in Library, See No. LT 4224/16/16]

पेयजल और स्वच्छता मंत्रालय में राज्य मंत्री (श्री राम कृपाल यादव): माननीय अध्यक्ष महोदय, मैं निम्नलिखित पत्रों की एक-एक प्रति (हिन्दी तथा अंग्रेज़ी संस्करण) सभा पटल पर रखता हूँ :-

(1) वर्ष 2015-16 के लिए पेयजल और स्वच्छता मंत्रालय की अनुदानों की विस्तृत मांगें।

[Placed in Library, See No. LT 4225/16/16]

(2) वर्ष 2015-16 के लिए पेयजल और स्वच्छता मंत्रालय का परिणामी बजट।

[Placed in Library, See No. LT 4226/16/16]

THE MINISTER OF STATE IN THE MINISTRY OF ROAD TRANSPORT AND HIGHWAYS AND MINISTER OF STATE IN THE MINISTRY OF SHIPPING

(SHRI PON RADHAKRISHNAN): I rise to lay on the Table:-

(1) A copy each of the following Notifications (Hindi and English versions) under Section 10 of the National Highways Act, 1956:-

- (i) S.O. 330(E) to S.O. 332(E) published in Gazette of India dated 2nd February, 2015, regarding acquisition of land for building, maintenance, management and operation of different stretches of National Highway No. 12A (Jabalpur-Mandla-Chilpi Section) in the State of Madhya Pradesh.
- (ii) S.O. 1178(E) published in Gazette of India dated 5th May, 2015, making certain amendments in the Notification No. S.O. 1162(E) dated 29th April, 2014.
- (iii) S.O. 1179(E) published in Gazette of India dated 5th May, 2015, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 565 in the State of Andhra Pradesh.
- (iv) S.O. 1358(E) to S.O. 1360(E) published in Gazette of India dated 21st May, 2015, regarding acquisition of land for building, maintenance, management and operation of different stretches of National Highway No. 78 (New NH No. 43) (Pathalgaon to CG/JH Border Section) in the State of Chhattisgarh.
- (v) S.O. 1361(E) and S.O. 1362(E) published in Gazette of India dated 21st May, 2015, regarding acquisition of land for building, maintenance, management and operation of different stretches of National Highway No. 200 (New NH 49) (Bilaspur-Urdawal Section) in the State of Chhattisgarh.
- (vi) S.O. 1419(E) and S.O. 1420(E) published in Gazette of India dated 28th May, 2015, regarding acquisition of land for building, maintenance, management and operation of different stretches of National Highway No. 222 (New NH 61) (Maharashtra/Telangana border to Nirmal Section) in the State of Telangana.
- (vii) S.O. 1524(E) published in Gazette of India dated 10th June, 2015, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 89 (Sri Balajee Bypass) (Nagaur-Bikaner Section) in the State of Rajasthan.
- (viii) S.O. 1525(E) published in Gazette of India dated 10th June, 2015, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 216 (New NH No. 153) (Raigarh-Sarangarh-Saraipali Section) in the State of Chhattisgarh.
- (ix) S.O. 1553(E) published in Gazette of India dated 11th June, 2015, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 233 (Indo Nepal Border to Varanasi Section) in the State of Uttar Pradesh.
- (x) S.O. 1698(E) published in Gazette of India dated 25th June, 2015, making certain amendments in the Notification No. S.O. 2243(E) dated 27th September, 2011.
- (xi) S.O. 1699(E) to S.O.1702(E) published in Gazette of India dated 25th June, 2015, regarding acquisition of land for building, maintenance, management and operation of different stretches of National Highway No. 75 Ext. (Rewa-Sidhi Section) in the State of Madhya Pradesh.
- (xii) S.O. 1730(E) and S.O. 1731(E) published in Gazette of India dated 26th June, 2015, regarding acquisition of land for building, maintenance, management and operation of different stretches of National Highway No. 70 (Jalandhar-Hoshiarpur Section) in the State of Punjab.
- (xiii) S.O. 1805(E) to S.O. 1807(E) published in Gazette of India dated 3rd July, 2015, regarding acquisition of land for building, maintenance, management and operation of different stretches of National Highway No. 75 (Satna-Bela Section) in the State of Madhya Pradesh.
- (xiv) S.O. 1875(E) published in Gazette of India dated 10th July, 2015, regarding acquisition of land for building, maintenance, management and operation of National Highway numbers, mentioned therein, in the State of Andhra Pradesh.
- (xv) S.O. 1872(E) and S.O. 1873(E) published in Gazette of India dated 10th July, 2015, regarding acquisition of land for building, maintenance, management and operation of different stretches of National Highway No. 12A (New NH 30) (Kawardha to Simga Section) in the State of Chhattisgarh.
- (xvi) S.O. 1871(E) published in Gazette of India dated 10th July, 2015, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 565 (Vaggampalli to Dornala 'T' Junction) in the State of Andhra Pradesh.
- (xvii) S.O. 1879(E) published in Gazette of India dated 13th July, 2015, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 565 (Vaggampalli to Dornala 'T' Junction) in the State of Andhra Pradesh.
- (xviii) S.O. 1925(E) published in Gazette of India dated 16th July, 2015, regarding rates of fees to be recovered from the users of National Highway No. 75 in the State of Madhya Pradesh
- (xix) S.O. 2036(E) published in Gazette of India dated 24th July, 2015, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 565 in the State of Andhra Pradesh.
- (xx) S.O. 2009(E) and S.O. 2010(E) published in Gazette of India dated 22nd July, 2015, regarding acquisition of land for building, maintenance, management and operation of different stretches of National Highway No. 200 (New NH 49) (Bilaspur Urdawal Section) in the State of Chhattisgarh.

- (xxi) S.O. 2032(E) published in Gazette of India dated 24th July, 2015, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 565 (Vaggampalli to Dornala 'T' Junction) in the State of Andhra Pradesh.
- (xxii) S.O. 2034(E) published in Gazette of India dated 24th July, 2015, making certain amendments in the Notification No. S.O. 42(E) dated 7th January, 2014.
- (xxiii) S.O. 2035(E) published in Gazette of India dated 24th July, 2015, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 214 (New NH 216) (Chirala to Ongole Section) in the State of Andhra Pradesh.
- (xxiv) S.O. 2111(E) published in Gazette of India dated 3rd August, 2015, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 365 (Thanamcherla to Jamandlapally Section) in the State of Telangana.
- (xxv) S.O. 2147(E) to S.O. 2150(E) published in Gazette of India dated 7th August, 2015, regarding acquisition of land for building, maintenance, management and operation of different stretches of National Highway No. 43 (Dhamtari-Jagdalpur Section) in the State of Chhattisgarh.
- (xxvi) S.O. 2138(E) published in Gazette of India dated 7th August, 2015, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 28C (New NH 927) in the State of Uttar Pradesh.
- (xxvii) S.O. 2139(E) published in Gazette of India dated 7th August, 2015, making certain amendments in the Notification No. S.O. 2582(E) dated 1st October, 2014.
- (xxviii) S.O. 2140(E) published in Gazette of India dated 7th August, 2015, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 67 (Dornala T Junction to Atmakur Section) in the State of Andhra Pradesh.
- (xxix) S.O. 2144(E) published in Gazette of India dated 7th August, 2015, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 67 (Mydukur to Dornala T Junction Section) in the State of Andhra Pradesh.
- (xxx) S.O. 2145(E) published in Gazette of India dated 7th August, 2015, making certain amendments in the Notification No. S.O. 2744(E) dated 22nd October, 2014.
- (xxxi) S.O. 2189(E) published in Gazette of India dated 11th August, 2015, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 565 (Penchalakona to Yerpedu Section) in the State of Andhra Pradesh.
- (xxxii) S.O. 2233(E) published in Gazette of India dated 14th August, 2015, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 28C (New NH 927) in the State of Uttar Pradesh.
- (xxxiii) S.O. 2479(E) published in Gazette of India dated 14th September, 2015, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 43 (New NH 30) (Dhamtari-Jagdalpur Section) in the State of Chhattisgarh.
- (xxxiv) S.O. 2478(E) published in Gazette of India dated 14th September, 2015, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 565 (Vaggampalli to Dornala 'T' Junction) in the State of Andhra Pradesh.
- (xxxv) S.O. 2516(E) published in Gazette of India dated 17th September, 2015, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 89 in the State of Rajasthan.
- (xxxvi) S.O. 2513(E) published in Gazette of India dated 17th September, 2015, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 233 (Indo Nepal Border to Varanasi) in the State of Uttar Pradesh.
- (xxxvii) S.O. 2518(E) to S.O.2525(E) published in Gazette of India dated 17th September, 2015, regarding acquisition of land for building, maintenance, management and operation of different stretches of National Highway No. 71 (Jalandhar-Barnala Section) in the State of Punjab.
- (xxxviii) S.O. 706(E) published in Gazette of India dated 10th March, 2015, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 32 (Pupanki to Mirdha Section) in the State of Jharkhand.
- (xxxix) S.O. 1092(E) published in Gazette of India dated 27th April, 2015, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 34 (Berhampore Farakka Section) in the State of West Bengal.
- (xl) S.O. 1030(E) published in Gazette of India dated 17th April, 2015, authorising the Additional District Magistrate (LA), Bankura, as the competent authority to acquire land for building, maintenance, management and operation of National Highway No. 60 in the State of West Bengal.
- (xli) S.O. 1019(E) published in Gazette of India dated 16th April, 2015, authorising the Additional District Magistrate (LA), Bankura, as the competent authority to acquire land for building, maintenance, management and operation of National Highway No. 60 in the State of West Bengal.
- (xlii) S.O. 1018(E) published in Gazette of India dated 16th April, 2015, making certain amendments in the Notification No. S.O. 2558(E) dated 30th September, 2014.
- (xliii) S.O. 1224(E) published in Gazette of India dated 7th May, 2015, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 104 (Banjariya to Sheohar Section) in the State of Bihar.

(xlv) S.O. 1287(E) published in Gazette of India dated 14th May, 2015, regarding acquisition of land for building, maintenance, management and operation of National Highway Nos. AH-48 in the State of West Bengal.

(xlv) S.O. 1020(E) published in Gazette of India dated 16th April, 2015, regarding acquisition of land for building, maintenance, management and operation of National Highway No. AH-48 in the State of West Bengal.

(xlv) S.O. 1630(E) published in Gazette of India dated 17th June, 2015, regarding acquisition of land for building, maintenance, management and operation of National Highway No. AH-02 in the State of West Bengal.

(xlvii) S.O. 1733(E) published in Gazette of India dated 26th June, 2015, authorising the officers, mentioned therein, as the competent authority to acquire land for building, maintenance, management and operation of National Highway No. 82 (Gaya-Hisua-Rajgir-Biharsharif Section) in the State of Bihar.

(xlviii) S.O. 1628(E) published in Gazette of India dated 17th June, 2015, regarding acquisition of land for building, maintenance, management and operation of National Highway No. AH-02 in the State of West Bengal.

(xlix) S.O. 1029(E) published in Gazette of India dated 17th April, 2015, regarding acquisition of land for building, maintenance, management and operation of National Highway No. AH-48 in the State of West Bengal.

(l) S.O. 2498(E) published in Gazette of India dated 15th September, 2015, regarding acquisition of land for building, maintenance, management and operation of National Highway No. AH-48 in the State of West Bengal.

(li) S.O. 2661(E) published in Gazette of India dated 29th September, 2015, authorising the Special Land Acquisition Officer, Birbhum as the competent authority in respect of installation of weight in motion cum automatic traffic counter cum classifier machines at National Highway No. 60 in the State of West Bengal.

(lii) S.O. 2659(E) published in Gazette of India dated 29th September, 2015, authorising the Special Land Acquisition Officer, mentioned therein, as the competent authority to acquire land for building, maintenance, management and operation of National Highway No. 31 in the State of West Bengal.

(liii) S.O. 1086(E) published in Gazette of India dated 27th April, 2015, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 131A in the State of West Bengal.

(liv) S.O. 3158(E) published in Gazette of India dated the 24th November, 2015, regarding rates of fees to be recovered from the users of National Highway No. 1A (Jalandhar-Pathankot Section) in the State of Punjab.

(lv) S.O. 3513(E) published in Gazette of India dated the 23rd December, 2015, regarding rates of fees to be recovered from the users of National Highway No. 7 (Nagpur to Hyderabad Section) in the State of Andhra Pradesh.

(lvi) S.O. 513(E) published in Gazette of India dated the 17th February, 2016, regarding rates of fees to be recovered from the users of National Highway No. 6 (Orrisa/Chhattisgarh Border-Aurang Section) in the State of Chhattisgarh.

(lvii) S.O. 409(E) published in Gazette of India dated the 9th February, 2016, regarding rates of fees to be recovered from the users of National Highway No. 8B in the State of Gujarat.

(lviii) S.O. 353(E) published in Gazette of India dated the 3rd February, 2016, regarding rates of fees to be recovered from the users of National Highway No. 2 (Haryana/Uttar Pradesh Border to Kanpur Section) in the State of Uttar Pradesh.

(lix) S.O. 263(E) published in Gazette of India dated 28th January, 2016, making certain amendments in the Notification No. S.O. 50(E) dated 6th January, 2015.

(lx) S.O. 225(E) published in Gazette of India dated the 22nd January, 2016, regarding rates of fees to be recovered from the users of National Highway No. 40 (New NH 6) in the State of Meghalaya.

(lxi) S.O. 174(E) published in Gazette of India dated the 19th January, 2016, regarding rates of fees to be recovered from the users of National Highway No. 8B in the State of Gujarat.

(lxii) S.O. 3323(E) published in Gazette of India dated the 9th December, 2015, regarding rates of fees to be recovered from the users of National Highway No. 5 (New NH 16) (Divancheruvu to Gundugolanu Section) in the State of Andhra Pradesh.

(lxiii) S.O. 2(E) published in Gazette of India dated the 1st January, 2016, regarding rates of fees to be recovered from the users of National Highway No. 57 (Purnea-Forbesganj-Jhanjharpur-Darbhanga-Muzaffarpur Section) in the State of Bihar.

(2) Two statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at item No. (i) to (liii) of (1) above.

[Placed in Library, See No. LT 4227/16/16]

(3) A copy each of the following Notifications (Hindi and English versions) issued under sub-section (3) of Section 458 Merchant Shipping Act, 1958:-

(i) The Merchant Shipping (Recruitment and Placement of Seafarers) Rules, 2016 published in Notification No. G.S.R. 169(E) in Gazette of India dated 16th February, 2016.

(ii) The Merchant Shipping (Medical Examination) Amendment Rules, 2016 published in Notification No. G.S.R. 128(E) in Gazette of India dated 29th January, 2016.

[Placed in Library, See No. LT 4228/16/16]

**ग्रामीण विकास मंत्रालय में राज्य मंत्री (श्री सुदर्शन भगत) :** माननीय अध्यक्ष महोदया, मैं निम्नलिखित पत्र सभा पटल पर रखता हूँ :-

- (1) (एक) नेशनल रूरल लाइवलीहुड्स प्रमोशन सोसायटी, नई दिल्ली के वर्ष 2014-15 के वार्षिक प्रतिवेदन की एक प्रति (हिन्दी तथा अंग्रेज़ी संस्करण) तथा लेखापरीक्षित लेखे।
- (दो) नेशनल रूरल लाइवलीहुड्स प्रमोशन सोसायटी, नई दिल्ली के वर्ष 2014-15 के कार्यकरण की सरकार द्वारा समीक्षा की एक प्रति (हिन्दी तथा अंग्रेज़ी संस्करण)।
- (2) उपर्युक्त (1) में उल्लिखित पत्रों को सभा पटल पर रखने में हुए विलम्ब के कारण दर्शाने वाला विवरण (हिन्दी तथा अंग्रेज़ी संस्करण)।

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THE MINISTER OF STATE IN THE MINISTRY OF INFORMATION AND BROADCASTING (COL. RAJYAVARDHAN RATHORE): I rise to lay on the Table:-

- (1) A copy of the Annual Accounts (Hindi and English versions) of the Prasar Bharati, New Delhi, for the year 2014-2015, together with Audit Report thereon.
- (2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

[Placed in Library, See No. LT 4230/16/16]

- (3) A copy of the Detailed Demands for Grants (Hindi and English versions) of the Ministry of Information and Broadcasting for the year 2016-2017.

[Placed in Library, See No. LT 4231/16/16]